

Government of India  
Ministry of Finance  
Department of Economic Affairs

**LOK SABHA  
UNSTARRED QUESTION NO. 5260**

**TO BE ANSWERED ON MONDAY, APRIL 3, 2023/ 13 CHAITRA, 1945 (SAKA)**

**Refund from PACL Ltd.**

5260. SHRI SUBHASH CHANDRA BAHERIA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has made any effort to get refund to investors of PACL and if so, the details thereof and the time by when all the investors are likely to get their refund; and
- (b) whether the said efforts of the Government are adequate and if so, the details thereof?

**MINISTER OF STATE FOR FINANCE  
(SHRI PANKAJ CHAUDHARY)**

(a) to (b): A Committee was constituted under the Chairmanship of Justice (Retd) R M Lodha, on the directions of Hon'ble Supreme Court, for disposing of the properties of PACL Ltd, so that the sale proceeds can be distributed to the investors.

After considering the amount of funds available for distribution with the Committee, it has decided to make payments, with due verifications, to the investors in a phased manner from smaller to higher amount of claims.

The Committee has, till date, effected refunds in respect of 18,43,010 eligible applications having outstanding amount upto Rs. 15,000, amounting to a total of Rs. 831.78 Crore

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